

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 225**  
**IB-82/ND/2023**

**IN THE MATTER OF:**

**Assets Care & Reconstruction  
Enterprise Ltd.  
Versus**

**... Applicant/Petitioner**

**Mr. Aunirban Saha**

**...**

**Respondent**

**Under Section: 95 of IBC 2016**

**Order delivered on 01.02.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Atul Sharma, Adv. Renuka Iyer, Adv.  
Aditya Vashisth, Adv. Anmol Bansal

**For the Respondent** : Adv. Rajat Bharadwaj, Adv. Kanishk Raj, Adv.  
Kaustubh Khanna

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Due to paucity of time, the matter is re-notified to 08.02.2024.

**Sd/-  
(COURT OFFICER)**